

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

36.

**IA 1360(MB)2024 IN  
C.P. (IB)/151(MB)2023**

CORAM:

MS. ANU J. SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **23.04.2024**

NAME OF THE PARTIES:

Canara Bank  
Vs  
Sarvesh Pramod Timblo

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Ms. Sunita Rawat, Ld. Counsel for the Petitioner present. Ms. Peppino Bahl, Ld. Counsel for the Respondent present. Ms. Vidya Kata a/w Adv. Abhishek, Counsel for the Resolution Professional present.
2. Counsel for the Financial Creditor and Respondent states that they do not received report of the RP. Counsel for the RP is directed to serve a copy RP's report to the Respondent and Financial Creditor and file proof of service.
3. Counsel for the Respondent is directed to file reply within a period of fifteen days after receiving RP's report.
4. List this matter for hearing on **11.06.2024**.

Sd/-

**ANU J. SINGH**  
**Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**